FORM NO. 9A

[See rule 17(1)]

Application for exercise of option under clause (2) of the Explanation to sub-section (1) of section 11 of the Income-tax Act, 1961.

To
The Assessing Officer,

I, …………… on behalf of [name of the trust/institution/association] …………………… Permanent Account Number (PAN) …………………………… do hereby wish to exercise the option referred to in clause (2) of the Explanation to sub-section (1) of section 11 of the Income-tax Act, 1961 for an amount of Rs. …………………….. (detailed in A below) to be deemed to be the income applied for charitable or religious purposes during the previous year 20.- 20.. for the reasons mentioned in B below.

A. The details of income in this regard are:

(i) Amount of income derived from property held under trust / held under trust in part, during the above mentioned previous year: Rs. ……………………;

(ii) Amount of income [out of (i)] actually applied to charitable or religious purposes in India: Rs. ………………………;

(iii) Amount of income referred to in (ii) that falls short of 85% of the income referred to in (i): Rs. ……………………;

(iv) The amount of income in respect of which the option is being exercised: Rs. ……………………

B. The reasons for the shortfall in application of income are as under:

(a) Whether the income was not received during the previous year? ……… Yes/No.
   If Yes, the amount of income that was not received: ……………………;

(b) any other reason? …………………………… Yes/No
   If yes, then specify the reason and the corresponding amount of income:

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<tr>
<th>Sr. No.</th>
<th>Reason for shortfall</th>
<th>Amount of Income</th>
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Date:

Signature

Designation

Address

Note:
1. This option Form should be signed by a trustee/principal officer.
2. Delete the inappropriate words.